

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 104
(IB)-934(PB)/2019

IN THE MATTER OF:

Mathew Varghese & ors.

Vs.

Pal Infrastructure and Developers Pvt. Ltd.

.... Applicant/petitioner

.... Respondents

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.06.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:


For the Applicant:

Mr. Priyadarshi Gopal, Adv.

ORDER

The substituted service has been effected and despite that no one has put in appearance on behalf of the respondent. Proceeded ex parte.

List for arguments on 11.07.2019.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)